## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4466 ANSWERED ON:08.08.2014 NCPCR P. Shri Nagarajan

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of cases registered with the National Commission for Protection of Child Rights (NCPCR) till now for violation of Right to Education Act, 2009, State/UT-wise;

(b) the follow-up action taken by the Government thereon;

(c) the further steps taken/being taken by the NCPCR for the propagation of the said Act;

(d) whether the NCPCR proposes to start a helpline to stop violation of the said Act; and

(e) if so, the details thereof?

## Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) The National Commission for Protection of Child Rights (NCPCR) has registered 4466 complaints/ cases till date for violation of Right to Education (RTE) Act, 2009. State/ UT-wise details are given in the Annexure.

(b) The NCPCR enquires into the complaints relating to the RTE and takes necessary steps for further pursuance with concerned agencies.

(c) The other measures taken / being taken by the NCPCR for the propagation of the said Act include:

(i) Sensitizing workshops on child rights in coordination with the State Commissions for Protection of Child Rights (SCPCRs) for School Management Committees (SMCs) members and teachers.

(ii) Monitoring RTE infrastructure parameters in schools situated in educationally backward districts.

(iii) Organizing public hearings in different States to directly receive complaints for redressal of RTE related issues.

(d)& (e): NCPCR has not started any helpline to stop violation of the Act. However, it has established an online Complaints Management System (CMS) whereby complaints are registered and processed in a transparent manner.